

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 318

CA-91/2023

In

CP-82/ND/2022

IN THE MATTER OF:

Mr. Manoj Kumar Gupta & Ors

Vs

Raj Sneh Auto India Pvt. Ltd

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 241-242

Order delivered on 15.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rakesh Kumar, Ms. Preeti Kashyap,
Mr. Ankit Sharma, Mr. Yash Dhawan,
Mr. Varun Pandit, Advocates.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

CA-91/2023:-

The Respondents is directed to bring the reply affidavit on record within two days. Rejoinder, if any, shall be filed within one week thereafter.

List the matter on **23.09.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**